GOVERNMENT OF INDIA MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT LOK SABHA

UNSTARRED QUESTION NO. 311 TO BE ANSWERED ON 19.11.2019

REHABILITATION OF BEGGARS

311. SHRI PARVESH SAHIB SINGH VERMA:

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

- (a) whether the Government proposes to introduce a Central legislation criminalising the practice of beggary;
- (b) if so, the details thereof and if not, the reasons therefor;
- (c) the details of the number of beggars in Delhi alongwith the details of the gender ratio of the beggars;
- (d) the steps taken by the Government to reintegrate and rehabilitate the beggars in Delhi; and
- (e) the budget allocated by the Government for social development of beggars?

ANSWER

MINISTER OF STATE FOR SOCIAL JUSTICE AND EMPOWERMENT (SHRI RATTAN LAL KATARIA)

- (a) & (b): No Sir, no such central legislation is proposed.
- (c): As per Census 2011, the total No. of beggars in Delhi are 2187. The male beggars are 1343 and the female beggars are 844.
- (d) & (e) as per entry No. 9 of State List in the 7th Schedule of the Constitution of India, the subject matter of "Relief of the disabled and unemployable" is a State subject. The States are responsible for taking necessary preventive and rehabilitative steps. However, during the year 2017-18 and 2018-19 an amount of Rs. 1.00 crore and Rs. 50 lakh respectively was released to National Backward Classes Finance Development Corporation for skill development training of members of beggar community. During the current financial year 2019-20, an amount of Rs. 1.00 crore has been released to National Institute of Social Defence (NISD) for Empowerment and Rehabilitation of Beggars (ERB) under Integrated Programme for Rehabilitation of Beggars during F.Y. 2019-20.
